

# **MEGHALAYA LEGISLATIVE ASSEMBLY**

## **BULLETIN PART – 1**

### **AUTUMN SESSION**

**FRIDAY, 4<sup>TH</sup> OCTOBER, 2013**

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 12:35 p.m. The day was allotted for transaction of Government Business.

1. **National Anthem** was played.
2. **The Speaker** announced the Report of the Business Advisory Committee under Rule 230.
3. **The Speaker** announced the names of Members nominated by him to the Panel of Chairmen under Rule 9(1).

Members nominated were:

1. Shri Martin M. Danggo.
2. Shri R. V. Lyngdoh.
3. Shri Metbah Lyngdoh.
4. Shri David Nongrum.

4. **Questions:**

Starred Questions No.1 to 14 were taken up and disposed off till 10:55 a.m.

5. **Adjournment Motion:**

**The Hon'ble Speaker** informed the House that he has received an adjournment motion under Rule 56 of the Rules of Procedure and Conduct of Business signed by Dr. Donkumar Roy, Leader of Opposition, Shri T. Chyne, MLA, Shri James K. Sangma, MLA, Dr. Jemino Mawthoh, MLA, Shri C. R. Marak, MLA, Shri Paul Lyngdoh, MLA, Shri H. B. Nongsiej, MLA, Shri E. B. Syiemlieh, MLA Shri Saleng Sangma, MLA and Shri N. D. Shira, MLA to discuss the issue of implementation of the Inner Line Permit (ILP) and the subsequent breakdown of law and order in the State.

**Hon'ble Speaker** drew the attention of the House to Rule 57 (iv) and observation of Speaker Mavalankar from Practise and Procedure of Parliament (page 543, 6<sup>th</sup> Edition).

He also informed the House that a Resolution on the same subject matter has been admitted and listed in the list of Resolution for the Current Session. He further informed that a question relating to the subject matter submitted by Shri James K. Sangma has also been admitted and will be taken up on 7<sup>th</sup> October, 2013. Therefore, considering the above factors, the Hon'ble Speaker informed the House that he is not admitting the adjournment motion.

**Shri Paul Lyngdoh** expressed his displeasure and said that the adjournment motion is not anticipatory in nature. Normal life in the State has been affected, and there is a breakdown in law and order, which is a fact. So he requested the Hon'ble Speaker to reconsider the ruling.

**Shri C. R. Marak** requested the Hon'ble Speaker to admit the adjournment motion as it is serious in nature and needs discussion of the House urgently.

**Dr. Donkumar Roy** said that the adjournment motion is different from the normal Motions and Resolutions, as they are routine in nature and do not reflect the urgency of the matter.

**Dr. Jemino Mawthoh** said that the adjournment motion is not only on Inner Line Permit, and it should be read on a wider context. It is also on the breakdown of law and order in the State.

**Shri James K. Sangma** said that when he submitted his Question, the situation was different, but now it is grave and the entire State is agitated.

**Shri Saleng A. Sangma** said that while agitating students were booked under MPDA, the persons who attacked and tried to shoot him were not booked or arrested. So there is a breakdown of law and order in the State, and requested for the adjournment motion to be admitted.

**The Hon'ble Speaker** said that it is not possible to reconsider his ruling on the adjournment motion based on the rule and facts that he has pointed out.

At this stage, **Shri C. R. Marak** walked to the well of the House followed by other Members from the Opposition Bench, and shouted slogans voicing their disapproval with the ruling of the Speaker. They then went towards the Speaker's podium and continued with their slogan demanding that the adjournment motion be admitted.

(**Hon'ble Speaker** then adjourned the House till 11:45 a.m. due to continued disruption from the Opposition Members)

At 11:45 a.m., the House resumed again.

**Shri Ardent Basiawmoit** said that though his Resolution has been admitted, the adjournment motion is more important and needs discussion in the House as it also involves law and order problem in the State.

**Shri Prestone Tynsong, Minister Parliamentary Affairs** said that there is enough scope for discussion in the Resolution, and therefore, there is no urgency.

**The Hon'ble Speaker** informed the House that a Resolution can be withdrawn only with the leave of the House. He again informed the House that the adjournment motion cannot be admitted taking into consideration the facts that he has pointed out.

**The Opposition Members** were not satisfied and again rushed to the well of the House and podium of the Speaker shouting slogans that the adjournment motion be admitted.

Amidst shouting of slogans and interruption by Opposition Members in the Speaker's podium, the following business were transacted:

6. **Laying/ Presentation/ Introduction:**

- a. **Dr. M. Ampareen Lyngdoh, Minister in-charge Labour** laid the Notification No.LBG.69/2010/23., dt. 30<sup>th</sup> May, 2013 relating to the Child Labour (Prohibition and Regulation) Rules, 2013.
- b. **Smti. Deborah C. Marak, Minister in-charge Social Welfare** laid the Notification No.SW(S)112/2009/170., dt. 10<sup>th</sup> July, 2013 relating to the Meghalaya State Commission for Protection of Child Rights Rules, 2013.
- c. **Shri Sniawbhalang Dhar, Minister in-charge Public Works (R&B)** laid the Thirty third Annual Report of the Meghalaya Government Construction Corporation Limited for the year 2010-11.
- d. **Shri Celement Marak, Minister in-charge Food Civil Supplies & Consumer Affairs** laid the Notification No.SUP.24/99/Pt/122., dt.20<sup>th</sup> January, 2012 relating to the Meghalaya Food grains (Public Distribution System) Control (Amendment) Order, 2012.
- e. **Dr. M. Ampareen Lyngdoh, Minister in-charge Urban Affairs** laid the Notification No.UAU.58/2012/Pt/23., 2<sup>nd</sup> August, 2013 relating to the Meghalaya Heritage Regulation, 2013.
- f. **Shri Clement Marak, Minister in-charge Power** laid the Second Annual Report of the following Subsidiary companies:
  - (i) The Meghalaya Power Generation Corporation Limited (MePGCL) for the year 2010-2011 (01-04-10 to 31-03-11).
  - (ii) The Meghalaya Power Distribution Corporation Limited (MePDCL) for the year 2010-2011 (01-04-10 to 31-03-11).
  - (iii) The Meghalaya Power Transmission Corporation Limited (MePTCL) for the year 2010-2011 (01-04-10 to 31-03-11).
- g. **Dr. Mukul Sangma, Chief Minister in-charge Personnel** laid the 7<sup>th</sup> Annual Report of the Meghalaya State Information Commission for the year 2012.
- h. **Dr. Mukul Sangma, Chief Minister in-charge Finance** presented the Supplementary Demands for Grants and Supplementary Appropriation for 2013-2014.
- i. **Shri H.D.R. Lyngdoh, Minister in-charge Co-operation** introduced the Meghalaya Co-Operatives Societies Bill, 2013 with the leave of the House.

- j. **Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law** introduced the Meghalaya Maintenance of Public Order (Amendment) Bill, 2013 with the leave of the House.
- k. **Shri Rowell Lyngdoh, Deputy Chief Minister in-charge Law** introduced the Criminal Laws (Meghalaya Amendment) Bill, 2013 with the leave of the House.
- l. **Dr. Mukul Sangma, Chief Minister in-charge Political** introduced the Meghalaya Lokayukta (Amendment) Bill, 2013 with the leave of the House.
- m. **Smti. Roshan Warjri, Minister in-charge Home (Police)** introduced the Poison (Meghalaya Amendment) Bill, 2013 with the leave of the House.
- n. **Prof. R.C. Laloo, Deputy Chief Minister in-charge Education** introduced the Meghalaya Private Universities (Amendment) Bill, 2013 with the leave of the House.

7. **Obituary References:**

Obituary references were paid to (L) Lalthlengliana, (L) Harvansh Singh, (L) Vidya Charan Shukla, (L) Wangnia Pongte, (L) Subhash Yadav, (L) Khurshid Alam Khan, (L) Arun Nehru, (L) Dilip Singh Judeo, (L) Brojendra M. Sangma, (L) Beryl Sutnga, (L) Niani Natung, (L) Mohan Singh and (L) Sendwell Roy Moksha.

Members who paid tribute were Dr. Mukul Sangma, Chief Minister, Shri Rowell Lyngdoh, Deputy Chief Minister and the Hon'ble Speaker.

8. **Adjournment:**

Since there was no more Business to be transacted, the House was adjourned till 10 a.m. on Monday, the 7<sup>th</sup> October, 2013.

**Dated Shillong,  
The 4<sup>th</sup> October, 2013.**

***Comm. & Secretary,  
Meghalaya Legislative Assembly.***